

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 141 of 2018 &
IA NOs.667 & 1702 of 2018

Dated: 29th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Transmission Corporation of Andhra Pradesh Ltd.	Appellant(s)
Vs.		
Andhra Pradesh Electricity Regulatory Commission & Anr.	Respondent(s)

Counsel for the Appellant(s) :

Counsel for the Respondent(s) : Mr. Rohit Rao N
Ms. Harshita Bhatnagar for R-2

ORDER

(IA NOs.1702 of 2018 – delay in filing rejoinder)

The learned counsel appearing for the Appellant submitted that, the delay in filing rejoinder has been explained satisfactorily in the accompanied affidavit along with the application. The same may kindly be accepted. The delay in filing rejoinders may be condoned and IAs may be allowed.

The submissions made by the learned counsel appearing for the appellant, as stated supra, place on record.

The delay in filing rejoinder has been explained satisfactorily in the accompanied affidavit. The same was accepted. The delay in filing rejoinder is condoned. IA is allowed. Accordingly, the same stands disposed of.

ORDER

(APPEAL NOS. 141 of 2018 & IA NOS.667 of 2018)

The learned counsel for the Appellant is directed to serve hard copy of the rejoinder filed in the Registry to the counsel appearing for Respondent no.2 within one week's time.

List the matter on **21.12.2018.**

(S. D. Dubey)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member